## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 172/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2018

Name of the Company:

IFCI Ltd.

V/s.

Reliance Naval And Engineering Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

Mor P. V. Dinesh Adv

1. Mor Vished Rowal Adv.

3. Ms. PODJA TIKU DAM (LMW) IFCIUD.

4. MR. VIPUL CHAUHAN AGM & IFCIUD.

5. Mr. Saurabh Soperhea Sv. Adv RNEL

6. Mr. Nandish Chudgear Adv RNEL

ilb Nanavati Associates

## <u>ORDER</u>

Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Nandish Chudgar i/b Nanavati Associates present for Petitioner/ Financial Creditor. Learned Advocate Mr. P V Dinesh with Learned Advocate Mr. Vishal Raval present for Respondent.

In view of Pendency of IA 51/2018 for orders.

List the matter on 21.02.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 14th day of February, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL